

would like to urge upon the hon. Parliamentary Affairs Minister that the Election Commission has told that there would be no elections in those States where the identity cards would be not issued by 15th January, Almost a unanimous decision was taken in the Conference of the Chief Ministers before the hon. Prime Minister. It is a fact that the identity card must be there but these should be issued in a phased manner. When we took part in the meeting of the Standing Committee of the Home Ministry, all these things were decided unanimously.

The function of the Election Commission is to hold elections. Its function is not to withhold the election. As far as we know, this issue had come up at that time when hon. Chandrasekhar ji was the Prime Minister, it was made clear regarding Punjab that the Election Commission should fix a date for election. The notification of election is issued by the President whether the election will be conducted or not. The Election Commission only fixes the date but it seem that in this case, the Election Commission is crossing its limits and arguing whether the elections will be conducted or not.

My submission to you is that none can be deprived of the right to vote. It is a unanimous decision and the recommendations of the meeting of the Standing Committee, which was held during inter-session have been sent to you. You have said that you will try to get these implemented. We would like to urge upon you to fix a date for discussion on it in this session and a unanimous decision should be taken in this respect otherwise a grave constitutional crisis will come up.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Speaker, Sir, I am thankful to you, I would like to say something regarding the situation in Utrakhand during the last 5-6 months..(Interruptions). Paswanji, please take your seat, let me speak please. Your have just concluded your speech. Many things have taken place before it.

SHRI RAM VILAS PASWAN: We will support you on that.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: In what way will you support, you are not even allowing me to speak. You have concluded your speech even then you want to speak time and again...(Interruptions)

[English]

SHRI BASUDEB ACHARIA: Sir, he should respond.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, we remember that the Government had come out with a Constitutional Amendment Bill and we had been supporting the Government. Now, the Government's views are well known and well declared. Therefore, on this matter, why should there be any further delay? Please come with its today. We have cooperate with you in every way. This is a matter which cannot be kept pending for one person's decision. The Government must arrest itself and come here. We are going to help you.

SHRI RAM VILAS PASWAN: Please do that ... (Interruptions)

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Please listen me. I have to say a very important thing.

Mr. Speaker, Sir, I would like to bring to the notice of the Government two things and request you to take a decision on it. The First thing is about the formation of a separate state, it is an old standing demand. I urge upon the Government that it is averting it deleberately you have said that the State Government should propose for a separate state. The proposal came on 12th August, 1991. Three and half years have passed. After that we have been continuously demanding and Government has been saying that it is being enquired into. Give its justification to us. The Minister of State in the Ministry of Home Affairs said after seven or eight hours debate that the President's Rule is there, soon as the elected Government's recommendation comes, we will take a decision on it. Now the second Government has come to power there. It has also send the proposal. Even now, why are you keeping mum? What is the meaning of dilly-dallying? There has been no Government for five and half months. People are struggling there. They are being exploited. You are being exploited. You are very much aware of the Muzaffarnagar incident. Firing is going on regularly there. On 15th December women were lathi-charged at Deharadun. The pregnet women were hit at their abdomens. Why do you nottake a decision? If you do not want to give them a separate state say so here. Please tell us why are you keeping mum? For how long they will be lathicharged or fired at.

Mr. Speaker, Sir, the time islimited. I have too many things to speak. You gave me an opportunity to speaker. Thank you for that. There is no administration for the last 5 months. The employees are not getting their salaries, the ex-servicemen are not getting their pensions and the schools and colleges are lying closed. What is this? Lathis are charged, firing is doen and the atrocities are committed daily. How long will you keep mum? You are givng support to the Mulayam Singh Government. Whom will you talk with? Are you not ready for talk? The employees there, are starving. Both, your Government and the Mulayam Singh Government has closed the P.D.S. Shops there. Sugar is sold at 35 rupees per kilogram and the sugar containing insects is being sold at rupees 40 per kilogram. How long will it go on? The people do not have kerosene oil to light the lamups during winter. Do something immediatly, in this regard. We can not tolerate this torture. Please do something in this regard and give a statement here.

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, there is nothing in the name of Government for the last five months.

The entire administration has become paralysed and there is no one even to talk to.

[Translation]

Employees have not got their salaries for the last 3-4 months and a crists has been arisen there even then. The Central Government is unconcerned. It is not proper. What

action is being taken by the Government. The Minister of Parliamentary Affairs is sitting here. He should say something in this respect. ...*(Interruptions)*

[English]

SHRI VIDYACHARAN SHUKLA: This is an important matter on which the considered response has to come from the Home Minister. If the hon. Members give notice of this matter and you allow it, we can come up with a considered response. On an important matter like this, I cannot make any comment or any recommendation.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, the issue has been raised. If the hon. Minister is unable to reply today he can give its reply tomorrow, Border area is burning.

[English]

MR. SPEAKER: It is correct, but this is becoming a question of reorganisation of State and one Minister may not be able to take a decision. The Council of Minister would be required to take a decision.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, what is the Government doing to solve the crisis. There is discontentment in Congress party itself. Mr. Tiwari is threatening to resign.

SHRI LAL K. ADVANI: There may be differences of opinions but the state Government is paralysed there and what action is being taken in this regard by the Union Government.

[English]

It is responsible under article 365, Government has to make a statement on this issue.....*(Interruptions)*

MR. SPEAKER: The only thing they want to know is that there are certain facilities and certain kind of things to be done by the Government for the people. Now, those things are not being done. Are you in a position to say something on those matter? Not on the reorganisation of the State.

SHRI VIDYACHARAN SHUKLA: This matter will have to be considered by the Home Minister and the Home Ministry and they can come up with the response. I will convey to him the feelings of the House and your observation for appropriate action.....*(Interruptions)*

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, through you I would like to raise two issues before the House. The first issue is about the announcement of elections to be held in 6 states. Elections are also due in Delhi and at two places in Maharashtra. In Delhi, the names of about 50 thousand persons, and a in Maharashtra in Bombay about 4.5 lakh persons are being deleted from the voters list. Most of them belong to minorities. In Bombay these people are told to submit documentary proves of their citizenship within 7-10 days it may be a birth certificate or a copy of Passport or citizenship certificate. I would like to say that people like Ali Sardar Jafri to whom the Government had awarded "Padam Shri" are also asked to produce documents to

prove their citizenships. I would like to say that names of about 2 or 2.5 million persons have been deleted from the voters list. Elections are going to be held in six State. Names of these persons were in the voters list during the last elections but this time their names are being deleted intentionally. This news has been published in various newspapers throughout the country. I demand that these persons should be given time for providing citizenship especially in those six States where elections are being held. They have been told to give complete information within seven to ten days. It is a very serious matter. They are intentionally deleting the names of a particular community. Mr. Speaker, Sir, this matter should be taken seriously. Hon. Minister should reply to it.

My second question is about identify cards. As you know that elections are going to held in six States. The issue of identity cards also been raised here ...*(Interruptions)* My point is that...

Mr. Spaker: Whatever may be your point, whether all the Members would speak on a single point. You have got your chance to speak.

(Interruptions)

SHRI RAMSAGAR (Barabanki): Mr. Speaker, Sir, the Bihartiya Janata Party has put up demand for the formation of a separate Utrakhand state in Uttar Pradesh. In this context I would like to say that a very strong movement is going on for the formation of a separate Utrakhand State in Uttar Pradesh for long time and the House is well aware of it. Keeping in view the feeling of the people and geographical conditions of the area, the Uttar Pradesh Government has sent resolution duly passed by the State Assembly. As the hon. Members have said that we support the demand for the formation of a separate Uttarkhand state.

Hon. Mr. Speaker, Sir, in view of the development of that particular region the Government of Uttar Pradesh have raised the budget. A committee headed by a Secretary has been set up to monitor the implementation of developmental programme and proper utilisation of the funds. Efforts are being made to check injustice with the region. Mr. Speaker, Sir, I would like to mention it specially because the same demand has been raised here time and again, which reveals that those people have malafied intention to defame Uttar Pradesh Government.. *(Interruptions)*

SHRI SATYA DEO SINGH (Balrampur): Sir, people are being shot and lathi charged there and women are being raped.. *(Interruptions)*...and he is talking of development... *(Interruptions)*

SHRI RAMSAGAR Sir, the Government of India should accord the demand to set up a separate Uttarkhand state. *(Interruptions)*

[English]

MR. SPAAKER: You please complete your speech. Nothing except his statement, is going on record.

Not recorded.